

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 323**

IA-2208/2024, IA-1667/2024, IA-1628/2023, IA-1680/2022, IA-2222/2021,  
IA-1355/2023,

**In**

**IB-22(ND)/2018**

**IN THE MATTER OF:**

Oriental Bank of Commerce ..... Petitioner/Applicant

Vs.

M/s. Shekhar Resorts Ltd. & Ors. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent : Mr. Chandrashekhar, Mr. J Shivam Kumar Mr. A  
Chakalabbi, Ms. Aishwarya N Hiremath Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **02.07.2024**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik